

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 271 OF 2015 &
IA NO. 438 OF 2015

Dated: 23rd March, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Karnataka Power Transmission Corporation Ltd. & Anr. ... Appellant(s)

Vs.

M/s Soham Phalguni Renewable Energy Pvt. Ltd. & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Sriranga S.
Ms. Sumana Naganand
Ms. Pratiksha Mishra

Counsel for the Respondent(s) : Mr. Ajay J.N.

ORDER

The learned counsel, Mr. Sriranga S. appearing for the Appellant filed his written submissions. The same was taken on record.

The learned counsel appearing for the respondent prays for one week's time to file his written submissions.

Submissions made by the learned counsel appearing for the respondent, as stated above, is placed on record.

Learned counsel for the respondent is granted one weeks time to file written submissions on or before 05.04.2018 after duly serving copy on the other side

Post this matter on **top of the board on 19.04.2018** as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member